

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1316 - 1317/2011 – SM[BR] E / STAY / 1688 – 1689 / 2011-SM[BR] Date 18/10/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :

1. M/S GOBIND SUGAR MILLS LTD.
2. M/S GOBIND SUGAR MILLS LTD.
P.O. AIRA ESTATE, DISTT. LAKHIMPUR KHERI (U.P.)
M/S GOBIND SUGAR MILLS LTD.,

Appellant

Vs
Respondent

C.C.E. LUCKNOW

I am directed to transmit herewith a certified copy of Final order No. 698-699/2011-SM[BR]&S/609-610/2011 dated 30.9.2011 passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUCKNOW

7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult

MR. RAJESH CHHIBBER

FA/9, NEW KAVI NAGAR, GHAZIABAD

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

9. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
West Block No. 2, R.K. Puram,
NEW DELHI**

COURT-II

**E/Stay/1688-1689/2011-SM in and
Central Excise appeal No. 1316-1317/2011-SM**

(Arising out of Order-in-Appeal No. 70-CE/LKO/2011 dated 16.03.2011 passed by the Commissioner (Appeals), Central Excise, Lucknow)

Date of hearing/decision: 30th September, 2011

M/s. Gobind Sugar Mills Ltd.,

Appellant

Versus

CCE, Lucknow

Respondent

Presence:

Shri Rajesh Chhibber, Advocate for the appellant;
Ms. R. Jagdav, SDR for the Revenue

Coram: Hon'ble Shri D.N. Panda, Judicial Member;

FINAL ORDER NO. 698-699/2011 SM (B2) ↓
DATED

Per D.N. PANDA:

S - 609 - 610/2011 SM (B2)

Learned Counsel submits that an opportunity may be given to the appellant to file an affidavit before the first appellate authority explaining that there was no delay before him in seeking appeal remedy.

2. There is no opposition by Revenue.
3. Heard both sides and perused the record.
4. Dispensing requirement of pre-deposit, the appellant is directed to appear before first appellate authority within one

month of receipt of this order and pursue remedy as suggested aforesaid. In the result both stay application and appeal are disposed.

(Dictated & pronounced in the Open Court.)

(D.N. PANDA)
JUDICIAL MEMBER

RK